

' SLP(Crl.)No. 2575 OF 2002

ITEM No.49

Court No. 2

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2575/2002

(From the judgement and order dated 08/05/2002 in CRLWP 46/02
of The HIGH COURT OF DELHI AT N. DELHI)

RAJESH GULATI

Petitioner (s)

VERSUS

GOVT. OF N.C.T. OF DELHI & ANR.

Respondent (s)

(With Appln(s). for grant of parole)

Date : 15/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MRS. JUSTICE RUMA PAL

For Petitioner (s) Mr. R.M. Bagai, Adv.
Mr. Ranbir Singh Yadav, Adv.
Mr. Ajay Kumar, Adv.

For Respondent (s) Mr.P.Parmeswaran, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

The respondent has entered appearance and wants to
file a counter-affidavit. He may do so within two weeks from
today. Rejoinder, if any, be filed within one week
thereafter. Put up after four weeks.

.SP1

(J.S. Rawat)
Court Master

(Suneet Bala Sharma)
Assistant Registrar